

CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
R.A. NO.44 of 2004

(arising out of O.A. NO.486 of 1996)

1/28.1.2005

Jai Narayan Sah .. Applicant

-versus-

The Union of India & others.. . Respondents

O R D E R

This application has been filed for review of the order passed by this court on 28.4.2004 in O.A.486/96. The main ground taken in the application is that the court has ignored various decisions filed by the applicant in his rejoinder. It has been stated that this court has decided the case on the basis of Brij Mohan Singh's case, which is not applicable in the instant case. The applicant has referred to Jyotiraj Thirakappa Lalege's case to strengthen his submission made in the review application.

2. I have examined the claim made by the applicant in the R.A. and also perused submissions made by the applicant in O.A. 486/96. On going through the averments made in the O.A. as also in the R.A., it is quite clear that the applicant's case has been rejected after examining the judgment of the Apex Court in the case of Brij Mohan Singh. The court has also given sufficient reasons in this order before rejecting the applicant's case for quashing and setting aside the order dated 9.9.1996. The applicant has failed to point out any error apparent to warrant any review in the order passed by this court. Besides, the review application has also been filed after the statutory period of limitation applicable in the case. Rule 17 of CAT (Procedure) Rules clearly lays down that no application shall be entertained unless it is filed within thirty days from the date of receipt of copy of the order; sought to be reviewed.

3. In view of above, the applicant has failed to make out any case for review of the order passed by this court in O.A. 486/96 on 28.4.2004. The R.A. is, therefore, dismissed with no order as to costs.

(M. Jha) M.A.

S. Dogra
Hon'ble Mrs. S. Dogra, M.J.